

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A. NO.79 OF 2023

IN THE MATTER OF:

HARI PRAKASH Versus Uttam Sugar Mill Libberhedi & Ors

AND

IN THE MATTER OF:

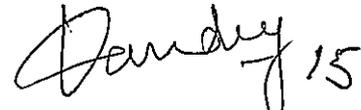
M/s Finolex Cable Limited,
Plot no.: K1 & 2 AIS Industrial Estate,
LatherdeevaHoon, ManglaurJhabrera Road,
Tehsil- Roorkee, Distt.-Haridwar, Uttarkhand

...Respondent (Impleaded)

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5. Vakalatnama



Kamal Kumar Pandey

Advocate

50, Lawyers Chamber,
Supreme Court of India,

9312079439

adv.kamal.kr.pandey@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A. NO.79OF 2023

IN THE MATTER OF:

HARI PRAKASH

...Applicant

Versus

Uttam Sugar Mill Libberhedi&Ors

...Respondents

AND

IN THE MATTER OF: '

M/s Finolex Cable Limited,
Plot no.: K1 & 2 AIS Industrial Estate,
LatherdeevaHoon, ManglaurJhabrera Road,
Tehsil- Roorkeee, Distt.-Haridwar, Uttarkhand

...Respondent (Impleaded)

RESPONSE ON AFFIDAVIT ON BEHALF OF M/S FINOLEX CABLE
LIMITED IN PURSUANCE OF ORDER DATED 11.03.2024 PASSED
BY THIS HON'BLE TRIBUNAL

I, Mr Vineet Kumar aged 44 years S/o Vedpal Singh at Plot
No.: K1 & 2 AIS Industrial Estate, LatherdeevaHoon,
ManglaurJhabrera Road, Tehsil- Roorkeee, Distt.-Haridwar,
Uttarkhand, the authorized representative on behalf of the

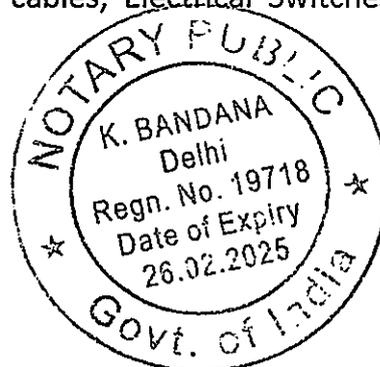
PRESENTLY AT DELHI



above named noticed respondent unit herein, being well aware of the facts and circumstances of the case, I am competent to swear the present affidavit and as such state and affirm that;

SUBMISSIONS

1. That, this Hon'ble Tribunal vide Order dated 11.03.2024 was pleased to implead the deponent unit as respondent and permit to file response in the view of report dated 17.03.2023 of the joint Committee constituted vide Order dated 10.02.2023 directing it to file action taken report in respect of the discharge of untreated industrial effluent in ShilaKhala (drain) which later joins river Kali in village-Ransura, district- Saharanpur, Uttar Pradesh.
2. That at the outset it is submitted and humbly stated that the issue before this Hon'ble Tribunal in the present O.A. is '*discharge of untreated industrial effluent*'. However, the deponent unit is engaged in the manufacturing of Distribution Boards, Electrical cables, Electrical Switches,



Isolator, Minimum Circuit Breaker, Moulded Case Circuit Breaker and Residual Current Circuit Breaker, which does not involve use of water in the manufacturing process. In the respondent unit, water is only used for the purpose of industrial cooling and domestic purpose, which water is also recycled and used within the unit itself for irrigation. Therefore, there is no occasion for discharge of wastewater or effluent outside the unit premises. This fact has been reported by the joint Committee during inspection and no liquid discharge is released in the drain or any other place outside the unit.

3. That, even the complainant/Applicant has not named the deponent unit as the one discharging its untreated effluents in the drain. Respondent unit has wrongly been noticed merely on the basis of its proximity to the aforesaid drain and therefore it is prayed that this Hon'ble Tribunal may be pleased to exempt the deponent unit in respect to the present issue concerning the present O.A.

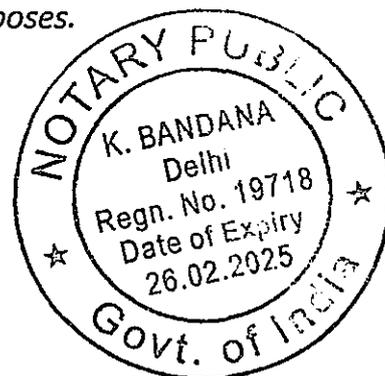


4. That, consequent to the order of this Hon'ble Tribunal dated 10.02.2023, the inspection of the deponent was done by the joint Committee on 22.06.2023. The inspection report in its specific observations recorded in (page 13) has not reported any discharge of effluent or deficiency or irregularity in respect of environmental protection by the deponent unit.
5. That the specific observations as reported (page 13&71-72) based on inspection dated 22.06.2023 by the joint Committee clearly absolves the deponent unit of any contribution to the issue of pollution of drain before this Hon'ble Tribunal and are reproduced herein below for convenience;

*"4.1.7 M/s Finolex Cable Limited, Plot no.: K1 & 2 AIS
Industrial Estate, LatherdeevaHoon,
ManglaurJhabrera Road, Tehsil- Roorkee, Distt.-
Haridwar, Uttarkhand*



- a. Unit was found operational on the day of inspection dated 22.06.2023.
- b. Unit has valid consent to operate with validity upto 31.03.2026.
- c. Unit has 02 Borewells for fulfilling fresh water requirement. Unit has obtained NOC from CGWA for ground water abstraction and valid upto 19.05.2023.
- d. Avg. fresh water consumption is calculated as 85.67 KLD (based on data provided by unit from 1st March to 30th May 2023)
- e. Unit is engaged in the manufacturing of Distribution Boards, Electrical cables, Electrical Switches, Isolator, Minimum Circuit Breaker, Moulded Case Circuit Breaker and Residual Current Circuit Breaker. As informed water is not used in the manufacturing process rather used in industrial cooling and domestic purposes.

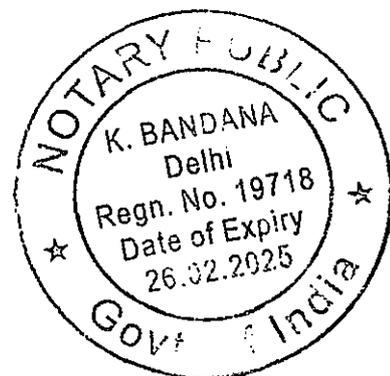


f. No wastewater discharge outside unit premises observed during inspection

g. Unit shall prepare water audit through reputed government expert institute."

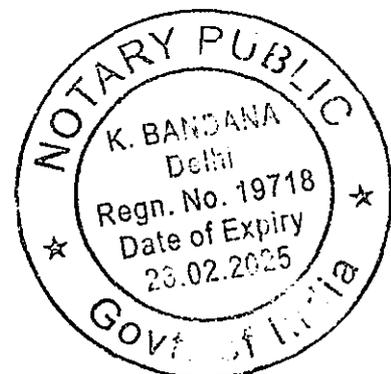
6. That the observation 'c.' by the joint committee that, "Unit has obtained NOC from CGWA for ground water abstraction and valid upto 19.05.2023.", is incorrect. In this regard it is submitted that the NOC from CGWA for ground water abstraction is valid upto 19.05.2024. The true copy of the Authorization letter dated 01.03.2024 is annexed herewith as ANNEXURE R-1 at (Page 9) & the true copy of the NOC No. CGWA/NOC/IND/ORIG/2021/13920 for Ground Water Extraction is annexed herewith as ANNEXURE R-2 at (Page). 10 - 11

7. That, the joint Committee during the aforesaid inspection vide observation (g.) has directed that the, "Unit shall



prepare water audit through reputed government expert institute.”, for which prompt steps have already been taken by the deponent unit in September and vide P.O. dated 23.11.2023 have engaged “COSMOS WATER SOLUTIONS”, which is listed amongst the expert agencies with the CGWA. The audit was due to be completed on 31.12.2023 but could not be completed by the agency as the experts were already busy with other audits. The same is due to be completed in present month i.e. March 2024. The true copy of invoice bearing P.O. No. 8501302063 dated 23.11.2023 is annexed herewith as ANNEXURE R-3 at (Page ~~12~~ 14

8. That, accordingly the deponent unit is a fully complying unit with all necessary valid permissions and authorizations. There is no contribution to the pollution of the aforesaid drain by the deponent unit and this fact has been affirmed by the joint Committee during the inspection. The unit has been named in the report not due to contribution to the drain pollution but merely due to its proximity to the aforesaid drain.



Accordingly, it is prayed that this Hon'ble Tribunal may be pleased to exempt the deponent unit deleting it's name from the list of respondents in the present case, for which the deponent unit shall be highly obliged and grateful.

[Signature]
(Deponent)

VERIFICATION:

Verified that the contents of the present affidavit paras 1 to 8 are true and correct to the best of my personal knowledge and based on records. No part of it is false and nothing material has been concealed therefrom. Documents annexed along are true and correct copies. Verified at New Delhi on this day of March, 2024.

[Signature]
(Deponent)

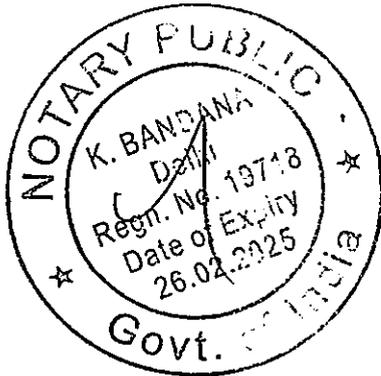
Through

[Signature]
Kamal Kumar Pandey
Advocate
50, Lawyers Chamber,
Supreme Court of India,
9312079439
adv.kamal.kr.pandey@gmail.com

[Signature]
IDENTIFIED
4/3/24

MAR 2024

04 MAR 2024



ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654768498



9

ANNEXURE - R-1

AUTHORITY LETTER

I, Pravin Ahire, Plant Head & Factory Manager of M/s Finolex Cables Limited, at Plot No K-1 & K-2, AIS Industrial Estate, Village Latherdeva Hoon, Tehsil Roorkee, PO Jhabrera, District Haridwar, Uttrakhand, do hereby authorize Mr. Vineet Kumar, Sr. Manager- Human Resource to represent our company in National Green Tribunal, New Delhi for handling the related matters, cases and correspondence, as and when required.

His specimen signature is as under:-

Vineet Kumar

Sr. Manager - Human Resource

(Specimen Signature)

Pravin Ahire

(Plant Head & Factory Manager)



ANNEXURE R-2

10

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Finolex Cables Limited		
Project Address:	K1+k2, Ais Industrial Estate (Asahi Glass), Village Latherdeva Hoon, Post Jhabrera, Tehsil Roorkee, District Haridwar		
Village:	Lathardeva Hoon	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	K1+k2, Ais Industrial Estate (asahi Glass), Village Latherdeva Hoon, Post Jhabrera, Tehsil Roorkee, District Haridwar, Narsan, Haridwar, Uttarakhand - 247665		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

- NOC No.: CGWA/NOC/IND/ORIG/2021/13920
- Application No.: 21-4/1470/UT/IND/2021
- Category: Safe (GWRE 2020)
- Project Status: New Project
- NOC Type: New
- Valid from: 20/05/2021
- Valid up to: 19/05/2024
- Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year						
120.00	42720.00						
- Details of ground water abstraction /Dewatering structures

Abstraction Structure*	Total Existing No.:2							Total Proposed No.:0						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu		
	0	0	0	2	0	0	0	0	0	0	0	0		

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps
- Ground Water Abstraction/Restoration Charges paid (Rs.): 42720.00
- Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.

Monitoring Mechanism	No. of Piezometers			
	Manual	DWLR**	DWLR With Telemetry	
	1	0	1	0

**DWLR - Digital Water Level Recorder

(Compliance Conditions given overieaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jambagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is/are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary wall head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

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 SELECTED CONSUMER VALIDATED	WORKS: FINOLEX CABLES LIMITED Jhabreda Road, Roorkee Uttarakhand K1 & K2, AIS Industrial Estate, Vill-Latherdeva Hoon, Manglour 247665 Uttarakhand India	 Finolex Cables Limited
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Supplier's Name & Address: Vendor Code: 26232 COSMOS WATER SOLUTIONS 587/1, WEST SOLANIPURAM, ROORKEE 247667 Uttarakhand State Code : 05 India Telephone No: 9412941256/91.... GSTIN : 05AJLPS6351C1Z7	PO No: 8501302063	Date: 23.11.2023
Indent No: 8011310914 Indent Date: 23.09.2023	Delivery Address (RCAB) : FINOLEX CABLES LIMITED Jhabreda Road, Roorkee Uttarakhand K1 & K2, AIS Industrial Estate, Vill-Latherdeva Hoon, Manglour 247665 Uttarakhand State code: 05 India GSTIN : 05AAACF2637D1Z6	
Your Ref: Inco.Term: EOW EX-OUR WORKS,	PO Release Date : 08.12.2023 Delivery Completion Date: 31.12.2023	

NOTE : REFER QUOTATION DT. 08.09.2023

Sr. No.	Material Code & Description	HSN / SAC	Delivery Schedule	UOM	Order Quantity	Unit Rate	Amount (INR)
001	Visit for prep of water audit report Visit charges of two Professionals from M/s Cosmos water solution ,Roorkee ,to study the plant water characterisitc and to prepare water Audit report as per CGWA (Central Ground Water Authority) norms. Please refer service sheet for SOW and other Terms and cond itions. CGST SGST	9983	31.12.2023	EA	1.000	155,000.00 INR/1 EA	155,000.00
						9.00 %	13,950.00
						9.00 %	13,950.00
						Sub Total Value	155,000.00
						CGST	13,950.00
						SGST	13,950.00
						Total Value	182,900.00

NOTE: RELEVANT DECLARATION(S) IN APPROPRIATE FORM SHOULD ACCOMPANY THE INVOICE. FAILURE WILL ENTAIL SUITABLE ADJUSTMENT / DEDUCTION FROM THE INVOICE AMOUNT / ANY AMOUNT THAT MAY BE OR BECOME PAYABLE TO SELLER.

1. Please note that all the despatch documents such as Delivery Challan, Invoice, L/R etc. should be in the above address, bearing P.O. No. & material code, else payment may get delayed.
2. GST invoice must accompany despatch documents.
3. You will supply above mentioned goods subject to Terms & Conditions. (Annexure 'A') and Commercial Terms & Conditions (ANNEXURE-B)
4. No Delivery will be accepted after 3.30 P.M.
5. Excess quantity over & above ordered quantity will not be accepted.
6. GST amount will be paid by us to you only once the said amount is reflected as credit in the GST return and you have made payment of taxes to the Government Exchequer.

For FINOLEX CABLES LTD.

We will be compelled to debit / recover GST amount charged in your Tax Invoice, if you fail to

AUTHORISED SIGNATORY

- A) File GSTR 1 U/S 37 of CGST Act 2017.
- B) File your Tax Return U/S 39 of CGST Act 2017.
- C) Pay GST to GOI U/S 16 of CGST Act 2017.

Finolex gets people together

PAN NO : AAACF2637D
 CIN NO : L31300MH1967PLC016531
 REGD. OFFICE : 26/27, MUMBAI-PUNE ROAD ,PIMPRI,PUNE-411018 (INDIA)
 TEL.:+91-20-27475963(5 LINES), FAX: +91-20-27472224. Website : www.finolex.com
 P/PUR/FR/001

Sr	Service Line Item	Quantity	Uom	Unit Rate (Rs)	Net Value (Rs)
10	<p>Visit for prep of water audit report</p> <p>Visit for prep of water audit report +ANNEXURE-"A"</p> <p>A)Scope of work :-</p> <ol style="list-style-type: none"> 1) Assesment of fresh water quantity/waste water generation. 2) Site visit to physically verify all water consuming utilities /process. 3) Assesment of water usage in the following areas which include process including boiler feed. Cooling/filtration Others, Utilities, Domestic. 4) Characterization and quantification of different waste streams. Quantification of inefficiencies & leaks. 5) Quantification of baseline water mapping. 6) Preparation of practical water balance areas listed above. 7) Quantification of water quality loads and discharges. 8) Quantification of variability in flows & quality parameters 9) Assesment of water treatment system. This shall include DM plant, Ro plant & water softening plant. 10) Assesment of waste water treatment system. This includes Effluent tratment plant, Sewage treatment system, intermediate treatment plant. 11) Assesment of water usage in various areas for generation of options for reduction in water consumption in various water streams. 12) Recommendation for water conservation & waste water recycling in the identified areas for possible reuse of water. Strategies for water treatment and reuse or direct use. 13)Efficacy of the ETP/ZLD system implemented in the industry. 14)Domestic water consumption chart as per norms of NBC. 15)Water audit should be carried out as per strictly directions issued by Central Ground Water Authority (CGWA)/State water regulation & Development Authorities for submission to the respective board in compliance to CGWA notification SO 1509 (E) dated 29.03.2023 16) All required Tools & Tackles will be in your scope. <p>B) ANCILLARY SERVICES TO BE RENDERED :</p> <ol style="list-style-type: none"> a) Visits to the site. b) You shall submit us interim progress report (if any) periodically on development in the above scope of assignment. c) The above fees also includes out of pocket expenses in connection with travel, conveyance & telecommunications. <p>ANNEXURE-"B"</p> <p>OTHER COMMERCIAL TERMS AND CONDITIONS :</p> <ol style="list-style-type: none"> 1. FEES : Your professional fees for the total job is Rs. 155,000/- 2. The above fees includes out of pocket expenses in connection with travel, conveyance , Lodging & Fooding (if required), Telephone charges etc. The above charges are inclusive of all aspects of the contract including To & Fro train/Bus fair, lodging, Boarding, P.F., ESI, Workmen Compensation Policy/ Insurance, House Rent, Transport, Local conveyance and all other expenses of your service engineers /Personal. 3. PAYMENT TERMS : On submission on bill and certified by user and received of Water Audit report in hard copy and soft copy. 4. GST: GST @18% will be payable extra . <ol style="list-style-type: none"> a)We will pay GST extra @ 18.00% OR as applicable. Please provide us a copy of your GST registration certificate for our reference and record. You will provide us a documentary evidence of deposition of GST with GST department, which is being collected by you from us, every after month/quarter, for our records. b)Description of the service in invoice should be match with the services mentioned in registration. Any violation in invoice and Registration will lead to complications to get GST credit. If the GST credit denied due to defective invoice the same shall be debited to your account. c),,The invoice raised by the Service provider should be contain the following : <ul style="list-style-type: none"> - Name and complete postal address of the service provider. - Sr. No. of the invoice running for the whole financial year. - Description of service provided as mentioned in the 	1.000	JOB	155,000.00	155,000.00

Sr	Service Line Item	Quantity	Uom	Unit Rate (Rs)	Net Value (Rs)
	<p>Registration Certificate. - Address of the Range and Divisional office where registered should be mentioned in the invoice.</p> <p>5. TDS : TDS will be deducted as applicable, Certificate of which will be issued later on. Please provide us a copy of your PAN Card (Permanent Account Number) for our records. Also PAN No. should be quoted in all correspondences, bills, Vouchers & other related documents. In case you do not have PAN No. or you do not mention PAN No. in your Bill/ Invoice, than TDS will be deducted at Higher rate as per current rule of Central Board of Direct Taxes.</p> <p>6. TERMINATION : This agreement may be terminated by either party by giving a written notice of one month to the other party. In the event of termination of the agreement by the company, the Consultants shall not be entitled to any compensation or damages by reason of such termination, but only to the fees for the services actually rendered. Even after the termination, the Consultants shall remain responsible for due certification in respect of the work executed before the termination of the appointment, but shall not be entitled to additional remuneration therefore. In such an event, the consultants will hand over to the Company all the documentattion, drawings, design, plans, sketches, layouts, sanctions, elevations and all other information / document / paper etc. relating to the assignment.</p> <p>7. Safety Precautions : The Service Provider shall ensure adequate safety precautions at site as required under the law of the land and shall be entirely responsible for the complete safety of their workmen as well as other workers at site and premises. The contractor shall not deploy any worker below the age of 18 years.</p> <p>8. Health, Safety and Environmental protection : The contractor will ensure that the Health, Safety and Environment (HSE) requirements are clearly understood and faithfully implemented at all levels at site as per instruction of FCL.</p> <p>9. All statutory liability of Service Provider's Engineers / Supervisors / Technicians will be borne by the Service Provider.</p> <p>10. ESI/Insurance/PF : You shall ensure that your employees / service engineer working at site are adequately covered under an appropriate ESI / Workmen's Compensation Policy (Insurance Policy) and PF, against any mishap /accidents. Documentary evidence shall be provided to our Admin / HRD before commencement of work at site.</p> <p>11.,,If the Consultants close their business or become incapacitated from acting as such Consultants as aforesaid, or if this agreement is terminated, the company may make use of all or any documents, prepared by the consultants.</p> <p>12. Please send us a copy of this PO by signing on the duplicate copy of the same as token of your acceptance for our records.</p>				
				Total	155,000.00